

HIGH COURT OF ANDHRA PRADESH: AMARAVATI

CHIEF JUSTICE J.K. MAHESHWARI

WRIT PETITION No.8151 of 2020

Between:

1.M.Janakirama Raju,
S/o MSVV Ravi Kumar Raju,
Door No.6-26/18, Chinaamiram,
Bhimavaram, West Godavari District,
Andhra Pradesh and two others.

..Petitioners

And

The State of Andhra Pradesh,
represented by its Chief Secretary,
A.P. Secretariat, Amaravati, Andhra Pradesh and others.

....Respondents

INTERIM ORDER: Dated 31.03.2020

Sri V.V.Prabhakara Rao, learned counsel appears on behalf of the petitioners.

None appears on behalf of the respondents.

It is a case, in which a direction is sought for permitting transportation of fishes and shrimps (prawns) by including the same under 'essential supplies' in view of letter, dated 24.03.2020, addressed by Sri Sagar Mehra, Joint Secretary, Department of Fisheries, Ministry of Fisheries, Animal Husbandry & Dairying, Government of India, Krishi Bhavan, New Delhi, to the Chief Secretaries of all States/Union Territories.

In the State of Andhra Pradesh, aqua-culture [fish/shrimp (prawn)] is one of the business, including food and civil supplies. However, on account of lockout announced by the Central/State Government for curbing the spread of COVID-19 (corona virus), transportation of fishes and shrimps (prawns) is being interrupted by the local authorities. Hence, appropriate direction is sought for transportation of fishes/shrimps (prawns), as per the aforesaid letter, dated 24.03.2020.

In view of the aforesaid, by way of interim relief, it is directed that the vehicles transporting fishes and shrimps (prawns) may be permitted by the State authorities by directing the concerned until the next date of listing, including the same under 'essential supplies' subject to such conditions, if any, they want to impose.

List after three weeks for further orders.

